#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 149 OF 2018 &</u> <u>IA NO. 1825 OF 2018</u>

## Dated: 18<sup>th</sup> February, 2019

## Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

### In the matter of:

Hindustan Petroleum Corporation Limited Vs.				Appellant(s)
Tamil Nadu Electricity Regulatory Commission & Anr.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri		
Counsel for the Respondent(s)	:	Mr. Sethu Ramalingam f	or R-1	
		Mr. S. Vallinayagam for I	R-2	

## <u>ORDER</u>

## (On IA No. 1825 of 2018 - Delay in filing reply)

The learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent submitted that, there is a delay of 63 days in filing the reply which has been explained satisfactorily at para 2 to 4 of the instant application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the second Respondent, as stated supra, is placed on record.

In the light of the submission of the counsel for the second Respondent and after perusal of the application explaining the delay in filing the reply at para 2 to 4 of the application, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA for the delay in filing the reply is allowed.

## APPEAL NO. 149 OF 2018

The counsel appearing for both the parties submitted that, pleadings in this matter are completed and the matter may kindly be listed for hearing.

Submissions of the counsel appearing for both the parties, as stated supra, are placed on record.

List this matter for hearing on <u>07.05.2019</u>, as agreed by the counsel for both the parties.

# (Ravindra Kumar Verma) Technical Member

(Justice N. K. Patil) Judicial Member

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